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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**  
**PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 478 OF 2025**

In the matter of:

News Item titled "DG sets contributing significantly to Punjab's pollution" appearing in The Times of India dated 26.08.2025

**Index**

<b>Sr. No.</b>	<b>Particulars</b>	<b>Page no.</b>
1.	<b>Reply</b> of Central Pollution Control Board (CPCB), respondent no.1 in compliance to Hon'ble NGT order dated 24.09.2025 in O.A No. 478/2025.	
2.	<b>Annexure-1</b> A copy of letter dated 22.03.2024 issued by CPCB to SPCBs/PCCs.	

*Srinivas Vishven*

**Filed by Adv. Srinivas Vishven**  
**On behalf of Central Pollution Control Board**

**Place: Delhi**  
**Dated:06.11.2025**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 478 OF 2025**

In the matter of:

News Item titled "DG sets contributing significantly to Punjab's pollution" appearing in The Times of India dated 26.08.2025

**REPLY ON BEHALF OF RESPONDENT NO. 01 CENTRAL POLLUTION  
CONTROL BOARD (CPCB)**

1. That, the Hon'ble National Green Tribunal (hereinafter referred as 'NGT') vide Notice dated 24.09.2025 referring order dated 16.09.2025 has sought the reply / response of Central Pollution Control Board (hereinafter referred as "CPCB") in the matter of Original Application No. 478 of 2025 News Item titled "DG sets contributing significantly to Punjab's pollution" appearing in The Times of India dated 26.08.2025 (hereinafter referred as "OA"). Thereby, the reply is made in succeeding paragraphs.
2. That, at the outset, the answering respondent deny all claims, contentions, allegations and averments against answering respondent CPCB in the referred OA i.e. referred news item contrary to anything stated or submitted in this reply. Nothing in the OA may be deemed to have been accepted or admitted by the answering Respondent for want of a specific denial or on the ground of non-traverse, save and except any averment which has been expressly admitted hereinafter.
3. That, CPCB is constituted under Section 3 of The Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under The Water (Prevention



and Control of Pollution) Act, 1974; The Air (Prevention and Control of Pollution) Act, 1981 and The Environment (Protection) Act, 1986.

4. That, the issues raised in the instant O.A. No. 478/2025, titled News Item titled “DG sets contributing significantly to Punjab’s pollution” appearing in The Times of India dated 26.08.2025 related to pollution from DG Sets in Punjab, the news item highlights findings and recommendations from the “Switch on, Smoke off” study by the Centre for Study of Science, Technology and Policy (CSTEP). The study states about use and impact of diesel generator (DG) sets across India and highlights same for the State of Punjab. CSTEP study found that diesel generator (DG) sets in Punjab emitted about 0.6 Gg of PM<sub>2.5</sub> in 2022, with most emissions from medium-capacity units (76 KVA to below 750 KVA) used by industries and commercial establishments. Bathinda, Barnala, and Patiala were top emitters, and experts warned that poorly maintained DG sets worsen pollution and health risks.
  
5. In the context of emission compliance for gensets, it is submitted that the Ministry of Environment, Forest and Climate Change (hereinafter referred to as “MoEF&CC”) has issued notifications prescribing emission standards from time to time. The prevailing notifications issued by the MoEF&CC with reference to emission standards for gensets are as follows:
  - i. Emission standards for diesel engines (with engine ratings of more than 800 kW) used for power plant, generator set applications, and other purposes have been notified vide G.S.R. 489(E), dated 09.07.2002. These standards are regulated by the respective State Pollution Control Boards (hereinafter referred to as “SPCBs”) or Pollution Control Committees (hereinafter referred to as “PCCs”), as the case may be. A copy of the said



notification is available on the CPCB website at the following link:

<https://cpcb.nic.in/displaypdf.php?id=Tm9pc2VfYW5kX0dlbnNldHMvRW1pc3Npb24tU3RhbmRhemRzLWZvci1EaWVzZWwtRW5naW5lcy1tb3JILXRoYW4tODAwLUtXLnBkZg==>

- ii. Revised emission standards for engines used for power generating sets up to 800 kW have been notified vide G.S.R. 804(E), dated 03.11.2022. These standards are regulated at the manufacturing stage. A Copy of the said notification is available on CPCB website at the following link:
- <https://cpcb.nic.in/openpdffile.php?id=TGF0ZXN0RmlsZS8zNThfMTY2ODE2NjYzNi9tZWRpYXBob3RvMTkwNTgucGRm>

6. That, for the implementation of the emission standards notified vide G.S.R. 804(E), dated 03.11.2022, CPCB has prepared the following *System and Procedure* prescribing the methodology for conducting Type Approval Tests and Conformity of Production (COP) tests with reference to emission compliance:

*“System and Procedure for Compliance to Revised Emission Standards (dated 03.11.2022) for Power Generating Set Engines (Up to Gross Mechanical Power 800 kW).”*

A copy of the said *System and Procedure* is available on the CPCB website at the following link:

<https://cpcb.nic.in/openpdffile.php?id=TGF0ZXN0RmlsZS8zNjdfMTY4MDA5MjQ3OV9tZWRpYXBob3RvMTQ0MjkucGRm>

7. That, genset of up to 800 kW capacity must obtain type approval for emission compliance from an authorised certifying agency.

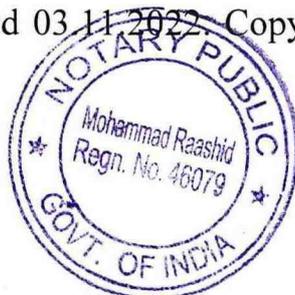


*(Type approval means approval that a genset engine model meets emission standards.)*

8. That, the type Approval (TA) certificate for emission compliance of gensets (up-to 800 kW) must be obtained by manufacturers/importers for the models being manufactured or imported, from any one of following notified testing/certification agencies:
- i. The Automotive Research Association of India (ARAI), Pune, Maharashtra
  - ii. The International Centre for Automotive Technology (ICAT), Manesar, Haryana
  - iii. The Indian Institute of Petroleum (IIP), Dehradun, Uttarakhand
9. That, manufacturers/importers of gensets upto 800 kW must conduct Conformity of Production test for type approved models, every year.

*(Conformity of Production (COP) test is designed to ensure manufacture's compliance and control towards a type approved genset engine family to statistically ensure engines sold under such emission certification does meet required emissions).*

10. That, CPCB had issued letter dated 22.03.2024 to SPCBs/ PCCs, including Punjab having, non-attainment cities in their respective States / UTs under National Clean Air Programme (NCAP) regarding control of emission from in use DG sets (upto 800 kW) by installing Retro-fit Emission Control Device (RECD) or use of dual fuel system or shifting to gensets meeting emission norms as per GSR 804 ( E) dated 03.11.2022. Copy of the said letter is enclosed as **Annexure I.**



11. That, the answering Respondent No. 01 craves leave of this Hon'ble Tribunal for filing additional reply, in future, if required in the instant matter.
12. That, in light of the above submission, it is respectfully submitted that this Answering Respondent i.e. CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble tribunal in the instant Application.



(Sharandeep Singh)

Scientist - 'E'

Central Pollution Control Board

06.11.2025



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 478 OF 2025**

In the matter of:

News Item titled "DG sets contributing significantly to Punjab's pollution" appearing in The Times of India dated 26.08.2025.

**AFFIDAVIT**

I, Sharandeep Singh, working as Scientist 'E' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 01 in the above matter, do hereby solemnly affirm, declare on oath and state as under:-

1. That I, the deponent herein is authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



*Sharandeep*

**DEPONENT**

शरणदीप सिंह / Sharandeep Singh  
वैज्ञानिक 'ई' / Scientist 'E'  
केंद्रीय प्रदूषण नियंत्रण बोर्ड  
Central Pollution Control Board  
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)  
(M/o Environment, Forest & Climate Change, Govt. of India)  
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

**VERIFICATION:**

06.11.2025

Verified at Delhi on this day of \_\_\_\_\_ 2025 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

**DEPONENT**

शरणदीप सिंह / Sharaandeep Singh  
वैज्ञानिक 'ई' / Scientist 'E'  
केंद्रीय प्रदूषण नियंत्रण बोर्ड  
Central Pollution Control Board  
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)  
(Mo Environment, Forest & Climate Change, Govt. of India)  
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

**ATTESTED**  
NOTARY PUBLIC  
DELHI (India)

06 NOV 2025



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Annexure-I

केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

SPEED POST / EMAIL

F.No.: EQ-11099/8/2021-AQM-HO-CPCB-HO-Part(5)

22.03.2024

To,  
The Member Secretary  
State Pollution Control Boards/ Committees  
(As per the list)

Sub.: Control of Emissions from in-use DG sets by installing Retrofitted Emission Control Device (RECD) or shifting to gas based generator- reg.

Sir,

Government of India has launched National Clean Air Programme (NCAP) in 2019 as a National level strategy to reduce air pollution levels across the country. NCAP is being implemented in 131 non-attainment cities with the aim for reduction of particulate matter concentration by 40% by the year 2025-26. As per NCAP document, overall contribution of DG Sets to the ambient air pollution in non-attainment cities is 7-18%.

NCAP document also outlines the States/UTs to ensure use of Retrofitted Emission Control Device (RECD) having a minimum specified PM capturing efficiency of at least 70%, type approved by one of the 5 CPCB recognized labs; or shifting to gas-based generators by employing new gas-based generators or retrofitting the existing DG sets for partial gas usage.

Further, for control of emissions from the DG sets in National Capital Region (NCR), the Commission for Air Quality Management (CAQM) has issued statutory direction No.76, dated 29.09.2023 (as amended) for regulating operation of DG sets across all sectors namely industrial, commercial, residential, offices etc. in the entire NCR, by adopting appropriate measures such as retrofitting Emission Control Devices (ECDs) / dual fuel systems/shifting to gensets compliant to GSR 804(E) for DG sets, etc as stipulated therein. A copy of the said direction is attached for ready reference.

In view of the above, SPCB/PCCs may also consider taking such measures for control of ambient air pollution from DG sets emission in non -attainment cities such as:

1. Use of certified RECDs from approved manufacturers for in-use DG sets of 61 KW to 800 KW capacity, which are older than five years from date of manufacturing and upto its useful life (i.e.15 years from the date of manufacturing or 50,000 hours of operation, whichever is earlier) or use of Dual fuel system for in-use DG sets of less than 800 KW capacity upto its useful life as mentioned above or shifting to gensets meeting emission norms as per GSR804(E)) dated 3.11.22.
2. Adopt any suitable Air Pollution Control Device (APCD), strictly subject to compliance of emission standards notified vide GSR 489 (E) dated 09.07.2002 for DG sets of more than 800 KW.

Yours faithfully,

(Bharat Kumar Sharma)  
Member Secretary

Encl.: As above

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

## List

1. The Member Secretary Andhra Pradesh State Pollution Control Board D. No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayavada-520010	2. The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhawan, Block Sector-19 Naya Raipur, Chhattisgarh- 492099
3. The Member Secretary Assam State Pollution Control Board Bamunimaidan, Guwahati, Assam-781021	4. The Member Secretary Bihar State Pollution Control Board Parivesh Bhawan, Plot No.N-B/2, Patliputra Industrial Area, Patna-800023
5. The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar – 382043, Gujarat	6. The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula, Haryana-134109
7. The Member Secretary H. P. State Pollution Control Board Paryavaran Bhavan, Phase III, New Shimla – 171009 Himachal Pradesh	8. The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu (J&K)
9. The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi, Jharkhand – 834004	10. The Member Secretary Karnataka State Pollution Control Board Parisara Bhavan, 4 <sup>th</sup> & 5 <sup>th</sup> floors Church Street, Bangalore – 560 001, Karnataka
11. The Member Secretary Maharashtra State Pollution Control Board Kalpataru Point, 3 <sup>rd</sup> & 4 <sup>th</sup> floors Sion Matunga Scheme Road No. 6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai-400 022, Maharashtra	12. The Member Secretary M. P. State Pollution Control Board Paryavaran Parisar, E-5 Arera Colony Bhopal – 462016, Madhya Pradesh
13. The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpynggad, Shillong – 793014, Meghalaya	14. The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Salai, Guindy, Chennai – 600032, Tamil Nadu
15. The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland – 797112	16. The Member Secretary Odisha State Pollution Control Board Paribesh Bhawan, A-118, Nilakanta Nagar, Unit –VIII, Bhubaneswar – 751012, Odisha
17. The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala – 147001, Punjab	18. The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, Jhalane Dungri Jaipur – 302004, Rajasthan
19. The Member Secretary Telangana State Pollution Control Board Paryavaran Bhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad – 500 018, Telangana	20. The Member Secretary Chandigarh Pollution Control Committee Paryavaran Bhawan Madhya Marg, Sector - 19 B, Chandigarh – 160019.

21. The Member Secretary Uttarakhand Pollution Control Board 29/20, Nemi Road, Dehradun Uttarakhand- 248001	22. The Member Secretary Delhi Pollution Control Committee 4 <sup>th</sup> floor, ISBT Building, Kashmeri Gate, Delhi - 110006.
23. The Member Secretary West Bengal State Pollution Control Board Paribesh Bhavan Building, No.10-A Block -LA, Sector 3, Salt Lake City, Kolkata - 700 091, West Bengal	24. The Member Secretary Uttar Pradesh Pollution Control Board Building.No. TC-12V Vibhuti Khand, Gomti Nagar Lucknow-226 010



राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र  
वायु गुणवत्ता प्रबंधन आयोग  
Commission for Air Quality Management in  
National Capital Region and  
Adjoining Areas



F. No.11016/01/ 2022-CAQM.Vol-III

Dated: 22.02.2024

**Subject: Amendments to Direction No. 76 dated 29.09.2023- Regulated use of DG Sets-reg**

Pursuant to a comprehensive review and in supersession of all extant directions / orders / guidelines on the regulations for DG sets, Direction No. 76 dated 29.09.2023 was issued by the Commission under section 12 of the Commission for Air Quality Management in NCR & Adjoining Area, Act, 2021, directing for adoption of the Schedule for regulated operations of DG sets (only as a backup against regular power supply failures) across all sectors in NCR including Industrial, Commercial, Residential and Office establishments etc.

2. As certified Retrofitted Emission Control Devices (RECD) are now also available for 61 to 125 KW capacity range of DG sets, Sr. No 4 & 5 in said Direction No. 76 dated 29.09.2023 are hereby amended as under:

S. No.	DG set Capacity range as mentioned in Direction No. 76	DG Set Capacity range as amended now
4.	125 KW to less than 800 KW	<b>61 KW to less than 800 KW</b>
5.	19 KW to less than 125 KW	<b>19 KW to less than 61 KW</b>

3. All other stipulations under the Direction No 76 dated 29.09.2023 will remain unaltered.

*Arvind Nautiyal*  
( Arvind Nautiyal)

To,

1. The Chief Secretary, Government of NCT of Delhi
2. The Chief Secretary, Government of Haryana
3. The Chief Secretary, Government of Rajasthan
4. The Chief Secretary, Government of Uttar Pradesh

Copy to:

1. Chairman, DPCC
2. Chairman, HSPCB
3. Chairman, RSPCB
4. Chairman, UPPCB
5. Chairman, CPCB.
6. The Chairperson and all Members, CAQM

*Arvind Nautiyal*  
( Arvind Nautiyal)  
Member Secretary

17 वी मंजिल, जवाहर व्यापार भवन (एस. टी.सी. बिल्डिंग), टॉलस्टॉय मार्ग, नई दिल्ली-110001  
दूरभाष : 011-23701213, ई-मेल : caqm-ncr@gov.in  
17<sup>th</sup> Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg, New Delhi-110001  
Tel:011-23701213, E-mail: caqm-ncr@gov.in

**COMMISSION FOR AIR QUALITY MANAGEMENT  
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS**

17th Floor, Jawahar Vyapar Bhawan (STC Building)  
Tolstoy Marg, New Delhi-110001

F. No. A-11018/01/ 2021-CAQM//5322-15331 Dated: 29.09.2023

**Subject: Directions under Section 12 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021 – Review of regulations for use of DG sets in NCR.**

WHEREAS, Ministry of Environment, Forest and Climate Change, Government of India, in exercise of the powers conferred under Section 3 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act 2021, has constituted the Commission for Air Quality Management in National Capital Region and Adjoining Areas (hereinafter referred to as the Commission);

WHEREAS, under Section 12 (1) of the Act, the Commission is vested with powers to take all such measures, issue directions, etc., as it deems necessary or expedient for the purpose of protecting and improving the quality of the air in the National Capital Region and Adjoining Areas;

WHEREAS, Section 12 (2) (ix) of the Act empowers the Commission to issue directions in writing to any person, officer, or any authority and such person, officer or authority shall be bound to comply with such directions;

WHEREAS, Section 12(2)(iv) of the Act empowers the Commission to lay down parameters for discharge of emissions from various sources whatsoever that have implications on the air quality in the region;

3emd

WHEREAS, Section 12(2)(v) of the Act also empowers the Commission to impose restrictions and regulate operations or processes that have implications on air quality in the region;

WHEREAS, the Commission has repeatedly taken up the matter relating to air pollution with the State governments of Haryana, Rajasthan, Punjab, Uttar Pradesh and Government of NCT of Delhi and various organizations concerned of the Central and State Governments/ GNCTD and has issued various Directions, Advisories and Orders for effective implementation of measures for abating air pollution in NCR, from time to time;

WHEREAS, the Commission has observed and has been sensitizing all stakeholders that, amongst others, large-scale unregulated use of Diesel Generator (DG) sets is a major contributing factor for deterioration of air quality in the region;

WHEREAS, in wake of generally prevailing adverse air quality in NCR during the winter season, the Commission, through directions No. 54-57 dated 08.02.2022, followed by Direction No. 68 dated 14.09.2022 and its related orders called for regulated use of DG Sets in the NCR, particularly during the periods of restrictions under the GRAP, subject to adopting emission control measures /devices/ systems such as retrofitted Emission control devices (ECDs) and dual fuel mode (gas and diesel), amongst other means of emission control;

WHEREAS, large number of DG sets operating in the region, even during the periods other than restrictions under the GRAP, cause heavy air pollution and are a matter of concern and thus, with a view to regulating the use of DG Sets even for such periods, the Commission issued Direction No. 71 for expeditious conversion of DG Sets to dual fuel mode, in areas where gas infrastructure and supply is available;

WHEREAS, the Commission from time to time reviewed the progress and status in this matter, in line with various directions issued by it;

*send*

WHEREAS, the Commission revisited / reviewed some provisions of the extant directions on the regulated use of DG sets and issued a revised Direction No. 73 dated 02.06.2023, to be applicable across all sectors in the NCR including Industrial, Commercial, Residential and Office establishments etc., as well as permitting more time to implement the schedule w.e.f. 01.10.2023.

WHEREAS, preparatory actions were initiated by various stakeholders towards emission control from DG sets through retro-fitted ECDs and / or dual fuel systems, a number of representations were still being made to the Commission, including deliberations / meetings with various stakeholders in this context, wherein the following were highlighted:

- i. Issues related to availability of certified RECDs and agencies for all capacity ranges and vintages of DG sets.
- ii. Issues related to availability / delays in PNG infrastructure and supply, purely for DG sets.
- iii. Techno-commercial issues, logistics and time involved for fitment of RECDs / conversion to dual fuel mode.
- iv. Issues related to availability of DG sets to the latest standards as in MoEFCC notification No. GSR 804(E) dated 03.11.2022 (CPCB-IV).
- v. No means for emission control in under 19 kW capacity range of DG sets (neither RECDs nor dual fuel mode are available / suited).
- vi. Issues related to use of DG sets for emergency services.

Owing to the above, a number of stakeholders broadly requested for the following:

- (a) Extension of the deadline of 30.09.2023, as laid down in Direction No. 73, by about 3 months.
- (b) Stipulating a condition of '**OR**' instead of '**AND**' towards fitment of RECDs and conversion to dual fuel system, for all categories of DG sets above 19kW capacity.
- (c) Permitting DG Sets of >800 kW capacity to be run uninterruptedly for the durations of power supply failure, subject to compliance of

*24/10/23*

standards as in Direction No. 73 dated 02.06.2023, even during restrictions under GRAP.

- (d) Permitting such DG sets of < 125 kW capacity to be run for emergency services, even during the restrictions under the GRAP, where either certified ECDs are presently not available at all or where gas infrastructure and supply is also not available to enable running them in a dual fuel mode.

NOW, THEREFORE, in due consideration of the contentions and submissions made by various stakeholders, issues in ground level implementation, availability of RECDs / dual fuel systems / new gensets to CPCB -IV standards and various other techno-commercial considerations put forth by them, the Commission, pursuant to a comprehensive review and in supersession of all extant directions / orders / guidelines on the regulations for DG sets, now directs for adoption of the following Schedule for regulated operations of DG sets (only as a backup against regular power supply failures) across all sectors in NCR including Industrial, Commercial, Residential and Office establishments etc.:

S. No.	Capacity Range of DG sets	System to be adopted for control of emissions	Regulations for use
1.	Power generating sets of all capacities running on LPG/ Natural Gas/ Bio-gas/Propane/Butane	None	No restrictions (Even during periods under GRAP)
2.	Power generating sets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022	None	No restrictions. (Even during periods under GRAP)

*Jand*

3.	800 kW and above	Any emission control mechanism, strictly subject to compliance of emission standards as indicated below. *	No restrictions (Even during periods under GRAP)
4.	125 kW to less than 800 kW	Dual fuel mode <b>OR</b> Retro-fitted ECDs through certified vendors / agencies	No restrictions (Even during periods under GRAP)
5.	19 kW to less than 125 kW	Dual fuel mode	No restrictions (Even during periods under GRAP)  DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for emergency services as stipulated in this direction.
6.	Portable DG sets (below 19 kW)	Presently no specific means of emission control are available in this category / capacity range of DG sets.	No restrictions during the periods, other than restrictions under GRAP.  Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in this direction.

*2019*

**\*Standards for stack emissions for 800 kW and above capacity DG sets**

S.No	Parameter	Emission Standards
i.	PM (at 15% O <sub>2</sub> )	50 mg / Nm <sup>3</sup>
ii.	NO <sub>x</sub> (at 15% O <sub>2</sub> )	650 mg / Nm <sup>3</sup>
iii.	CO (at 15% O <sub>2</sub> )	100 mg / Nm <sup>3</sup>
iv.	Minimum DG Stack height	<p>30 meters <b>OR</b> minimum 6 meters above the height of the building where DG set is installed, whichever is higher.</p> <p><b>For example</b>, if the building height where such DG set is installed is 20 meters, minimum stack height for DG set should be 30 meters from ground level;</p> <p>While, if the building height itself is 27 meters, the minimum stack height for the DG set should be 33 meters from the ground level.</p>

The regulated schedule for operation of DG sets issued vide Direction No. 73 dated 02.06.2023 comes to effect from 01.10.2023. The revised schedule as above further eases out the means of implementation and addresses practical difficulties and techno-commercial concerns of various stakeholders and thus the revised schedule for regulation of DG sets would be in force in the entire NCR w.e.f. 01.10.2023.

Notwithstanding the revised schedule as above, in the interest of not disrupting emergency services and permitting sufficient time for adopting the stipulated emission control mechanism in such existing DG Sets, the Commission, hereby, as a one-time exception, permits DG Sets for all capacity ranges (which have still not been equipped with emission control devices / systems as per the above noted schedule), to be run only for emergency services in the NCR as listed below, even under periods of restrictions under the GRAP, **only up to 31.12.2023** and strictly subject to adherence to the above noted schedule / measures for emission control thereafter:

- (i) Elevators / Escalators / Travelators etc. in various installations; Commercial entities / residential societies shall, however, ensure that operation of DG sets and supply

*and*

therefrom is purely limited to operation of elevators / escalators / travelators etc. and not for any other activities of commercial entities / residential societies.

- (ii) Medical Services (Hospital/Nursing Home/Health care facilities) including units involved in manufacturing of life saving medical equipment/devices, drugs and medicines.
- (iii) Railway Services / Railway Stations.
- (iv) Metro Rail Corporation & MRTS Services, including trains and stations.
- (v) Airports and Inter-State Bus Terminals (ISBTs).
- (vi) Sewage Treatment Plants.
- (vii) Water pumping Stations.
- (viii) Projects related to national security, defence & of national importance.
- (ix) Telecommunications and IT/ data services.

It is further reiterated that appropriate emission control mechanism shall be put in place on or before 31.12.2023, in respect of DG sets being used in above listed emergency services, to avoid action under the relevant provisions of laws / rules / regulations / directions etc., thereafter.

NCR State PCBs/ DPCC shall ensure compliance of above noted directions and regularly monitor the field level implementation.

*sd*  
(Arvind Nautiyal)  
Member- Secretary

To

1. The Chief Secretary, Government of NCT of Delhi
2. The Chief Secretary, Government of Haryana
3. The Chief Secretary, Government of Rajasthan
4. The Chief Secretary, Government of Uttar Pradesh

Copy to:

1. Chairman, DPCC
2. Chairman, HSPCB
3. Chairman, RSPCB
4. Chairman, UPPCB
5. Chairman, CPCB.
6. The Chairperson and all Members, CAQM.

*Arvind*  
(Arvind Nautiyal)  
Member- Secretary